

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI NO. 38 OF 2020

Muichael Okafor

..... Petitioner

*V e r s u s*

State & anr.

..... Respondents

Mr. Raju Poulekar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. Pravin Faldessai, Additional Public Prosecutor for the Respondents.

Coram :- M. S. SONAK &  
DAMA SESHADRI NAIDU, JJ.

Date : 27<sup>th</sup> August, 2020

P.C.

1. Heard Mr Raju Poulekar, the learned Counsel for the petitioner and Mr. D. Pangam, the learned Advocate General for the respondents.
2. In this case, we direct the concerned respondent to file a response on all issues including, in particular, prayer clauses (c) and (d) of this petition.

3. The reply to be filed within three weeks from today and copy of the same to be furnished to the learned Counsel for the petitioner.

4. Stand over to 17.09.2020.

**DAMA SESHADRI NAIDU, J.**

**M. S. SONAK, J.**

arp/\*